GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2240 TO BE ANSWERED ON 29TH JULY, 2016

KIDNEY RACKET

2240. SHRI NARASIMHAM THOTA: DR. C. GOPALAKRISHNAN: SHRI BADRUDDIN AJMAL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the details of cases of illegal kidney transplant reported during the last three years and the current year, State/UT-wise including Delhi;

(b) the action taken thereon against the erring doctors and hospitals; and

(c) the corrective steps taken by the Government to prevent illegal kidney racket?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a) to (c): Health is a State subject and steps for prevention and control of any such racket are required to be taken by the State Governments. Whenever a complaint is brought to the notice of Department of Health and Family Welfare, the same is forwarded to States concerned and the Ministry of Home Affairs for action. Details of such cases are, however not maintained centrally.

The Transplantation of Human Organ and Tissue Act has provisions for imprisonment for upto ten years and fine upto Rs. 1.00 crore for illegal transplants. However the enforcement and monitoring the provisions of the Act are within the remit of the respective State Government.